

(d) whether the only difficulty was in the process of converting depth from metres to fathoms by Coast Guard men; and

(e) if not, the exact problem ?

THE MINISTER OF DEFENCE (SHRI P. V. NARASIMHA RAO) : (a) Yes, Sir.

(b) The Coast Guard did not encounter any difficulty in determining the 40 fathoms limit and in enforcing it. In fact it apprehended ten chartered fishing vessels for violation of this restriction.

(c) Does not arise.

(d) and (e). Chartered fishing boat operators did raise with Government their difficulty that while 40 fathoms were equal to 70 metres, the latest hydrographic charts generally indicated 50 metres and 100 metre depths. Further, depth measuring equipment was generally calibrated in metres. Finally, meticulous observance of the 40 fathom limit involved frequent corrections in course. The Ministry of Agriculture has since resolved this problem by prescribing the restrictions on fishing with reference to a specified distance from the coast, and/or with reference to latitude and longitude, rather than the depth of water.

**M/s. Swadeshi Cotton Mills and
M/s. Swadeshi Mining and
Manufacturing Co.**

6562. **SHRI CHITAMANI JENA :** Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to refer to the replies given to Starred Question No. 352 on 3 August, 1982, Unstarred Question No. 3490 on the 2nd November 1982 and Unstarred Question No. 2767 on the 15th March, 1983 regarding Swadeshi Cotton Mills Co. Ltd., Kanpur and state :

(a) the findings of the Company Law Board and follow up action taken on complaints and inspection on Swadeshi Mining and Manufacturing Company Limited and Swadeshi Cotton Mills Company Limited, Kanpur; and

(b) the progress of action taken or contemplated in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) and (b). Arising out of the findings on the inspection of these two companies, prosecutions were launched in respect of both the companies for contravention of the provisions of Section 295, and in respect of Swadeshi Cotton Mills Co. Limited for contravention of Section 58-A of the Companies Act, 1956. The prosecution for contravention of Section 58-A of the Act is pending and the prosecution cases for contravention of Section 295 of the Act have since been decided by the court in favour of the companies. All other deficiencies brought out in the Inspection Report either did not involve contravention of any specific provisions of the Companies Act, 1956 or were of technical and/or minor nature, not warranting any action.

In so far as the findings of the Company Law Board are concerned, it is presumed that Hon. Member desires to know the present position in regard to invoking Section 408 of the Companies Act, 1956 for appointment of Government Directors on the Board of M/s. Swadeshi Cotton Mills Company Ltd., referred to in the answer given to part (iii) of Question No. 2767 (answered on 15.3.1983). No final decision in this regard has been taken by the Company Law Board, as the Industrial Undertakings of M/s. Swadeshi Cotton Mills Co. Ltd. continue to be managed under Section 18-A of the Industrial (Development and Regulation) Act, 1951.

Loss of Revenue to Telephone Department due to Shortage of 50 Paise Coins

6563. **SHRI SOMNATH RATH :** Will the Minister of COMMUNICATIONS be pleased to state whether it is fact that there is a loss of revenue to the Telephone Department on account of shortage of coins as instead of putting 50 paise coins telephone calls are being made by devising ingenious ways ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS